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28th

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 362 / 2017 with T.P. No. 82-A/2016 & 82-B/2016
With T.P No. 82/397-398/NCLT/AHM/2016 (New)
M.A. No. 126/2015 & C.A. No. 111/2015
With C.P. No. 71/397-398/CLB/MB/2014 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017**

Name of the Company: Kamal R. Sharma & Ors.
V/s.
Gujarat Liqui Pharmacaps Pvt. Ltd. & Ors

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SANDEEP SINGHI	ADVOCATE	RESPONDENTS No. 1 to 5	PARINI. K. SHARMA
2.	POONAM MATHUR			
3.	DIPEN SHAH	ADVOCATE	for all Applicants and all petitioners	Dipen Shah

ORDER

Learned Advocate Mr. Dipen Shah present for Petitioner. Learned Advocate Ms. Poonam Mathur with Learned Advocate Mr. Sandeep Singhi present for Respondents no. 1 to 5.

Learned Counsel for Respondent requested time to file reply in IA 362/2017.

Respondents shall file reply in IA 362/2017 within one week serving a copy in advance to other side.

List the matter on 15.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL